

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 633 of 2020

In the matter of:

State Bank of India

...Appellant

Vs.

M/s. Athena Energy Ventures Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. V M Kanan, Advocate.

For Respondent: Mr. Ramesh Babu Palutla, Advocate.

ORDER

(Through Virtual Mode)

07.09.2020: It is represented on behalf of the Sole Respondent that 'Appeal Paper Book' was not furnished to the Respondent on behalf of the Appellant. Hence, the Learned Counsel for the Appellant /SBI, Mr. V M Kanan is required to provide a copy of the 'Paper Book' and other relevant papers, if any, to the Learned Counsel for the Respondent within one week from today. Soon after Receipt of the 'Paper Book', the Respondent side is directed to file Reply/Response within two weeks thereafter. Rejoinder, if any, of the Appellant can be filed before the next date of hearing.

The Registry is directed to list the matter on **29th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam